

**Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A. No. 01/2020

Date of decision: 28.01.2020

**Hon'ble Mr. Suresh Kumar Monga, Member (J)
Hon'ble Mr. A. Mukhopadhyaya, Member (A)**

Ms. Mohita daughter of Late Shri Sanwar Mal, aged about 52 years, resident of B-838, Salt Colony, Malviya Nagar, Jaipur – 302017 and presently working as Assistant Salt Commissioner, Office of Salt Commissioner, Lavan Bhavan, 2-A, Lavan Marg, Jhalana Doongri, Jaipur-302004.

...Applicant.

(By Advocate: Shri C.B.Sharma)

Versus

1. Union of India, through Secretary to the Government of India, Department of Industrial Policy & Promotion (Salt Section), Ministry of Commerce & Industry, Udyog Bhawan, New Delhi-110001.
2. Director, Department of Industrial Policy & Promotion (Salt Section), Udyog Bhawan, New Delhi-110001.
3. Salt Commissioner, Lavan Bhavan, 2-A, Lavan Marg, Jhalana Doongari, Jaipur-302004.

...Respondents.

(By Advocate: Shri Anand Sharma)

ORDER (ORAL)

Per: Suresh Kumar Monga, Member (J):

At the very outset, Shri Anand Sharma, learned counsel for the respondents submitted that the respondents are in the process of review of the order dated 20.12.2019 vide which the applicant has been transferred from Jaipur to Chennai.

(2)

2. On the other hand, Shri C.B.Sharma, learned counsel for the applicant submitted that the applicant may be permitted to submit a fresh representation with the respondents and the applicant would be satisfied if a direction is issued to respondents to take a decision over the said representation also while reviewing their order dated 20.12.2019.

3. In view of the above, we deem it appropriate to dispose of the Original Application without entering into the merit of the case.

4. Accordingly, the Original Application is disposed of with an observation that if a fresh representation is filed by the applicant within a week from today, the same shall also be taken into consideration by the competent authority while reviewing the order dated 20.12.2019 (Annexure A/1). A further direction is issued that before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of three weeks from the date of receipt of a fresh representation from the applicant.

5. Ordered accordingly. No order as to costs.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

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